

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
STARRED QUESTION NO. 45
TO BE ANSWERED ON 06th FEBRUARY, 2017

IMPORT OF CHINESE PRODUCTS

*45. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the major items and total imports from China during the last three years, yearwise;
- (b) whether the import and sale of substandard Chinese goods in Indian markets have been reported recently;
- (c) if so, the details thereof and the reaction of the Government thereto along with the steps taken to check the import/ sale of such products; and
- (d) whether the Government proposes to devise any mechanism to ensure that only quality and standard goods, meeting the norms/guidelines of Bureau of Indian Standards are imported and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

a) to d) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA
STARRED QUESTION NO. 45 FOR ANSWER ON 06TH FEBRUARY, 2017
REGARDING “IMPORT OF CHINESE PRODUCTS”**

- (a) Total imports from China, during the last three years are as below. Details of item wise imports from China during the last three years is annexed.

Imports from China

(Value in US \$ millions)

2013-14	2014-15	2015-16	2016-17 (April to Dec)
51,036.16	60,413.17	61,706.83	45,629.11

- (b) to (d): Goods are imported into the country subject to all the laws/rules regarding protection of environment, ensuring quality, standards and national security. The Foreign Trade Policy (2015-20) explicitly lays down that whatever domestic Laws/ Rules/ Orders/ Regulations / Technical specifications/ environmental/ safety and health norms are applicable on domestically produced goods; the same shall apply, mutatis mutandis, to imports.

Except approximately five hundred tariff lines which are either “restricted” or “prohibited” for import, all other goods/ products are “ free” for import, subject to these meeting/fulfilling other statutory requirements/ stipulated conditions.

India has an elaborate and robust legal framework and institutional set up to protect its environment, life and health of its people, plants and animals. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 for environmentally sound management of hazardous wastes. For imported food and edible items, Food Safety and standards Act (FSSA), 2006 and Rules there under are applicable. Ministry of Steel has notified the Steel and Steel Products (Quality Control) Order, 2015 prescribing standards for import of steel and steel products.

Further, import of milk and milk products (including chocolates and chocolate products and candies/ confectionary/ food preparations with milk or milk solids as an ingredient) from China is prohibited till 23.6.2017 or until further orders, whichever is earlier. Also, imports of Toys are subject to prescribed standards. Besides, import of “Fireworks” is ‘restricted’ and for last three years no license /authorization have been issued by the Directorate General of Foreign Trade. Government has also imposed prohibition on the import of mobile handsets (mobile phone) without International Mobile Equipment Identity (IMEI) No. or with all zeroes IMEI and import of CDMA mobile phones without Electronic Serial Numbers (ESN), Mobile Equipment Identifier (MEID) or all zeroes ESN/MEID.

The Bureau of Indian Standards (BIS) formulates standards applicable to domestic products and also mandates the use of Standard Marks under a license which *mutadis mutandis* also apply to imported goods. Products have been notified under compulsory certification / registration with one of the objectives of checking influx of substandard products into Indian markets. Presently, there are 108 products covered under Compulsory Product Certification Scheme of BIS and 30 Electronic and IT Goods under Compulsory Registration Scheme of BIS. Till now, 204 licences have been issued to Chinese manufacturers for Steel products,

Electrical products, Tyres & Tubes etc. as per Product Certification Scheme of BIS. Also, 4636 manufacturers have been granted registrations for Electronic and IT Goods as per Compulsory Registration Scheme of BIS

Within the above framework, items/goods are being imported to address situations like shortage/ non-availability of item, price/quality preferences of consumers etc. and it can either be used as raw material/ components for further production or as substitutes for domestically produced goods. However, concerns of domestic producers, if any, regarding unfair imports are addressed through measures like anti-dumping and countervailing measures.

Details of top ten items imported from China

Value in US\$ Millions

S.No.	Categories	2013-14	2014-15	2015-16	2016-17 (APR TO DEC)
1	Bulk Drugs, Drug Intermediates	2000.4	2088.3	2120.1	1359.0
2	Computer Hardware, Peripherals	4214.3	4336.6	4413.7	3114.1
3	Consumer Electronics	1728.5	2026.2	2204.2	1638.6
4	Electric Machinery And Equipment	1726.4	1835.0	2170.2	1520.1
5	Electronics Components	1915.3	1984.3	3514.5	2812.0
6	Electronics Instruments				1545.1
7	Fertilizers Manufactured	1920.4	3148.7	3261.9	
8	Industrial. Machinery For Dairy etc.	2270.4	2664.7	2866.6	2096.6
9	Iron and Steel		2713.4	2359.3	
10	Organic Chemicals	1987.7	2483.0	2416.7	1675.0
11	Project Goods	2124.1			
12	Residual Chemicals And Allied Prod				1190.1
13	Telecom Instruments	7064.7	9240.9	10093.4	8357.3
	Total of above top 10 items	26952.0	32521.0	35420.6	25307.8
	Other items	24084.2	27892.2	26286.3	20321.3
	GRAND TOTAL	51036.2	60413.2	61706.8	45629.1